

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.613
CP-122/241-242/ND/2020
CA/369/2023 & CA/582/2021

IN THE MATTER OF:

Smt. Asha Bali

...APPLICANT

Vs

M/s. Bali and Co. Pvt. Ltd.

...RESPONDENT

Section

U/s 241-242

Order delivered on 08.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Ms. Usha Mann, Mr. Virendra Singh and
Mr. Vijayata Bhalla, Advs.

For the Respondent

:Adv Vaishali for Respondent No.5 (SBI),
Advocate Ashutosh Lohia and Advocate
Rajiv Malik for R-1 and R-2

ORDER

IA/369/2023

Ld. Counsel for the Applicant is present. Ld. Counsel for the non-applicant/State Bank of India is present and sought further time to file reply. Last opportunity is given to them for filing reply. List the matter on **11.07.2024**.

IA/582/2021

Ld. Counsel for the Petitioner is present and submitted that they have received the copy of the response of the RoC and sought time to file the same along with affidavit. Report of the RoC is not reflected on the e-portal. Ld. Counsel for the R2 & R3 is present and submitted that they have filed the reply

(Annu)

however the same is not reflected on the e-portal. Ld. Counsel for the R2 & R3 may approach the Registry and cure defects so that the same be reflected on the e-portal. List the matter on **11.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)